

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 306/MP/2015**

- Subject : Petition under Section 79 (1) (f) read with Section 79(1) (c) of the Electricity Act, 2003 regarding disputes involving Central Transmission Utility, being the nodal agency for grant of long term open access to the inter-State transmission system.
- Date of hearing : 17.3.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : PTC India Limited
- Respondents : Power Grid Corporation of India Ltd. and others
- Parties present : Shri Rajiv Bhardwaj, Advocate for the petitioner  
Shri Sawanand Jha, Advocate for the petitioner  
Shri H.L.Choudhery, PTC  
Shri Siddarth Mehra, Advocate, Lanco Amarkantak  
Shri Gautam Chawla, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner requested for time to file rejoinder to the reply of PGCIL. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 31.3.2016 with an advance to the respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 12.4.2016.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**